

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1373/2023

(Arising out of impugned final judgment and order dated 30-12-2022 in WA No.2012/2022 passed by the High Court Of Kerala At Ernakulam)

M.R. AJAYAN

Petitioner(s)

VERSUS

M/S COCHIN INTERNATIONAL AIRPORT LTD. & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Geetha Duddupudi, Adv.
Mr. D. K. Devesh, AOR
Mr. Harsh Singh Rawat, Adv.
Ms. Snehal U. Kanzarkar, Adv.

For Respondent(s) Mr. Ritin Rai, Sr. Adv.
Mr. Benny P. Thomas, Adv.
Ms. Aditi Rao, Adv.
Mr. Abel Tom Benny, Adv.
Mr. Prakash Ranjan Nayak, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner and having perused the material placed on record, we do not find any reason to entertain this petition under Article 136 of the Constitution of India.

The petition seeking special leave to appeal is, accordingly, dismissed.

All pending applications also stand disposed of.

(GAGANDEEP SINGH CHADHA)
(SENIOR PERSONAL ASSISTANT)

(RANJANA SHAILLEY)
COURT MASTER (NSH)